

Late printing of Telephone Directory

1275. DR. MOHD. HASHIM KIDWAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the 1984 edition of Delhi Telephone Directory was published very late and supplied to Member of Parliament only in the month of March, 1985 and that it did not include the names of the Members of Lok Sabha;

(b) whether it is also a fact that telephone numbers of some Members of Rajya Sabha have also not been given in the Directory; and

(c) if so, what action has been taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS

(SHRI RAM NIWAS MIRDHA): (a) The 1984 issue of telephone directory of Delhi Telephone District corrected upto 30-6-1984 was published in December, 1984 and its distribution was started in January, 1985. Names of new Members of Lok Sabha could not be included in this issue of the directory as the elections to Lok Sabha were held in December, 1984.

(b) Names of Rajya Sabha Members up to 30-6-1984 have been included in the Directory.

(c) A small supplementary telephone directory, which included names of Council of Ministers and Members of Parliament, was published in March, 1985 and supplied to them. Supplementary directory, which will include the changes after the 1984 issue, is under compilation and is expected to be published in two months' time.

Gimmicks of the soft drink manufacturers in Delhi

1276. SHRI KISHOR MEHTA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether his Ministry is aware of the gimmicks of the soft drink

manufacturers in Delhi who are clearly infringing the provisions of section 3(a) and 3(b) of section 36A of Part B of the MRTP Act *vide* Gazette dated the 21st May, 1984 on unfair trade practice; and

(b) if so, whether Government propose to order the stoppage of 'game of chance or skill' for the purpose of promoting, directly or indirectly, the sale and offer or gifts and prizes which are partly covered by the change in the price?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) MRTP Commission has received certain complaints in this behalf.

(b) The matter is under investigation by the MRTP Commission.

Developing Indian Brand Names

1277. SHRI GURUDAS DAS GUPTA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state what is the policy of Government for developing Indian brand names with emphasis on new technology and upgrading of industry so that one day we may complete with International brands?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): For developing Indian brand names, use of foreign brand names is discouraged. As a general policy, foreign brand names are not ordinarily allowed for use on products for internal sales, although there is no objection to their use on products to be exported. A condition to this effect is being incorporated in all approvals for foreign collaborations.